

**COVERSHEET FOR THE PRINCIPAL SEAT AND OUTLYING BENCHES OF  
THE GAUHATI HIGH COURT**

**1) Who are entitled to free legal services?**

Under Section 12 of the Legal Services Authorities Act, 1987, the following sections of society are entitled to free legal services:

- (i) A member of a Scheduled Caste or Scheduled Tribe.
- (ii) A victim of human trafficking or beggar as referred to in Article 23 of the Constitution of India.
- (iii) A woman or a child.
- (iv) A person with disability as defined in Sec. 2 (i) of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation), Act, 1995.
- (v) A person under circumstances of undeserved want such as being a victim of a mass disaster, ethnic violence, caste atrocity, flood, drought, earthquake or industrial disaster; or,
- (vi) An industrial workman; or,
- (vii) In custody, including custody in a protective home within the meaning of Sec. 2 (g) of the Immoral Traffic (Prevention) Act, 1956; or in a juvenile home within the meaning of Sec. 2 (j) of the Juvenile Justice Act, 1986; or in a psychiatric hospital or psychiatric nursing home within the meaning of Sec. 2 (g) of the Mental Health Act, 1987; or,
- (viii) A person in receipt of annual income less than the amount mentioned in the following schedule (or any other higher amount as may be prescribed by the State Government), if the case is before a Court other than the Supreme Court of India and less than ₹5,00,000/-, if the case is before the Supreme Court of India. The income ceiling prescribed u/s 12 (h) of the Legal Services Authorities Act, 1987, for availing free legal services in the States under the jurisdiction of the Gauhati High Court is as below:

<b>Sl. No.</b>	<b>State</b>	<b>Income ceiling limit (per annum)</b>
1	Arunachal Pradesh	₹1,00,000/-
2	Assam	₹3,00,000/-
3	Mizoram	₹25,000/-
4	Nagaland	₹1,00,000/-

**2) Is a woman irrespective of her income / financial status eligible for free legal aid?**

Yes, a woman is eligible to apply for free legal aid by virtue of Sec. 12 (c) of the Legal Services Authorities Act, 1987.

**CONTACT DETAILS OF THE GAUHATI HIGH COURT LEGAL SERVICES COMMITTEE**

E-Mail ID	<b>gauhatihclsc@gmail.com</b>
Phone No.	<b>7099063524</b>
Address	<b>Gauhati High Court Legal Services Committee, Behind Gauhati High Court (New Block), Guwahati – 781001</b>

**CONTACT DETAILS OF THE HIGH COURT LEGAL SERVICES COMMITTEE, KOHIMA BENCH**

E-Mail ID	<b>hclsc.kohima@gmail.com</b>
Phone No.	<b>9436431904 0370-2229374</b>
Address	<b>Gauhati High Court, Kohima Bench, Old Ministers' Hill, Kohima – 797001</b>

**CONTACT DETAILS OF THE HIGH COURT LEGAL SERVICES COMMITTEE, ITANAGAR PERMANENT BENCH**

E-Mail ID	<b>itanagar.bench@gmail.com</b>
Phone No.	<b>0360-2247102</b>
Address	<b>High Court Legal Services Committee, Gauhati High Court, Itanagar Permanent Bench, Yupia, PIN – 791110</b>

**CONTACT DETAILS OF THE HIGH COURT LEGAL SERVICES COMMITTEE,**  
**AIZAWL BENCH**

E-Mail ID	<b>aizawlghc@gmail.com</b>
Phone No.	<b>9463158610</b>
Address	<b>Gauhati High Court, Aizawl Bench, New District Court Building, MINECO, Khatla, Aizawl - 796001</b>